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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 79/252/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2018**

Name of the Company: Khursheed Rohinton Engineer
(R D Engineer Investor Pvt Ltd.)
V/s.
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Haresh R. Kapuriya	PCS		
2.				

ORDER


Learned PCS Mr. Haresh Kapuriya present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant shall file an affidavit clarifying the position with regard to the shell company and unusual transaction during demonetization period and clarifying the status of the appellant in the company.

List the matter on 03.04.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 7th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL